

**Accident Recording System**

1506. SHRI SYED MASUDAL HOSSAIN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the National Seminar on Metropolitan Transport held in New Delhi has opined that the accident recording system in the country is not satisfactory and needs efforts to improve the system ;

(b) if so, the reaction of Government thereto ;

(c) whether Government propose to chalk out plans for the improvement of the accident recording system ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) to (d) Though the Recommendations of the seminar do not specifically mention about any accident recording system, some participants in the seminar discussions called for improvements in the accident recording system. The Seminar recommended that transport managements should adopt more vigorous measures for increased road and traffic safety, as well as for vehicles testing regulation, enforcement and public education.

As a part of road safety programmes, the Central Government have already written to the State Governments for taking action about the above aspects including improvements in the accident recording system.

**[Translation]****Compensation claims in respect of Goods Booked and found short**

1507. SHRI SHANTI DHARIWAL : Will the Minister of RAILWAYS be pleased to state :

(a) the number of claims for compensation preferred in respect of goods booked with railways and found short at their destination during the last three years in all the Railways, zone-wise ;

(b) the number of such claims settled as also the number of those still pending disposal and details thereof ; and

(c) the steps taken and proposed for speedy disposal of such cases ?

THE MINISTER FOR RAILWAYS (SHRI BANSI LAL) : (a) and (b) The number of claims for compensation registered with the Railways on account of goods booked and found deficient at their destination, the number of such claims settled and the number of those pending disposal during the last three years, zone-wise are as per the Statement-I given below. The details of the cases pending at the end of March '85 are as per the Statement-II given below.

(c) 1. Monetary powers of officers for settlement of claims have been enhanced.

2. Mobile claims offices are organised at a number of stations.

3. Intensive monitoring of the settlement of claims cases is being done both at the Zonal Railways and at Board's level.